3 347 <sup>oral</sup> Answers

RELEASE OF FOREIGN EXCHANGE IN FAVOUR OF SHRI S. P. JAIN, CHAIRMAN BENNETT COLEMAN & Co.

/"SHRI BHUPESH GUPTA:t •605. *1* SHRI V. PRASAD RAO: |^Dr. A. SUBBA RAO:

Will the Minister of FINANCE be pleased to state:

(a) how many applications for release of foreign exchange in favour of Shri S. P. Jain, Chairman of the Board of Directors of the Bennett Coleman and Company, were received by the Reserve Bank of India and/or Government during the five years ending March 31, 1958 and during the period from April 1 to October, 1958;

(b) the total amount involved in the applications; and

(c) the total amount sanctioned?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) to (c). During the period April to October 1958 foreign exchange equivalent to Rs. 11,250 was released to Shri S. P. Jain for his visit to U. K., the continent and U.S.A. This exchange was, however, released to him not as the Chairman of Messrs. Bennett Coleman, and Company, but as the Director of Messrs Sahu Jain Ltd.

Figures for the period of five years ending March 31, 1958 are not readily available. These are being collected from the various branches of the Reserve Bank and will be made available to the House in due course.

Information regarding the amount actually asked for by Shri Jain in his application is also not available readily and will be placed before the House on collection.

SHRI BHUPESH GUPTA: May I know whether the investigations into

tThe question was actually asked on the floor of the House by Shri Bhupesh Gupta.

I all these applications had started and j if so, who are conducting these?

to Questions

SHRI B. R. BHAGAT: This informa-I tion is being collected by the Reserve Bank.

SHRI BHUPESH GUPTA: May I know whether the Central Government has issued any instruction, as the matter has been before them for some time, to find out exactly how many applications and on how many occasions, were received by the Reserve Bank and the amount involr-ed?

SHRI B. R. BHAGAT: Applicationg by this gentleman?

SHRI BHUPESH GUPTA: Whether you have sent any instructions to the Reserve Bank to find out relevant facts referred to in this question— that is what I ask.

SHRI B. R. BHAGAT: As I said, we are collecting all the information and we will lay it on the Table of the House.

SHRI BHUPESH GUPTA: It seems that when this gentleman landed at Palam airport, he had more money than he went with. May I know whether any explanation has been furnished in regard to that?

SHRI B. R. BHAGAT: A directive has been issued under the Foreign Exchange Regulations Act.

SHRI BHUPESH GUPTA: May I know the reason why after he was found in this position, his place and various other establishments with which he is connected by way of management, were not searched or investigated?

SHRI B. R. BHAGAT: I do not know whether that arises out of this question.

SHRI BHUPESH GUPTA: May I know, Sir, whether it is a fact that

when his baggage was searched— which included a biography of the Finance Minister—he tried to destroy some papers and he actually did des-tory some papers?

MR. CHAIRMAN: That is old information.

SHRI B. R. BHAGAT: That information has been given.

SHRI M. H. SAMUEL: Last time when the matter was raised, the Deputy Minister said that Mr. S. P. Jain had foreign assets worth about Rs. 19 lakhs. Has the Government found out when these foreign assets worth Rs. 19 lakhs were acquired by Mr. S. P. Jain? Was it before you gave him the foreign exchange for going abroad or after that?

SHRI B. R. BHAGAT: I answered that question and said that a show-cause notice had been issued and we have received a reply.

SHRI BHUPESH GUPTA: May I know whether the show-cause notice included all the items of his foreign exchange holdings in foreign countries, all possible items of foreign exchange holdings and whether this notice has been based on certain items he had received with regard to foreign exchange from the Reserve Bank?

SHRI B. R. BHAGAT: Sir, I said we have issued a show-cause notice with regard to this particular amount. As regards the other amount, we are investigating the matter.

SHRI BHUPESH GUPTA: We know that a show-cause notice was issued, but we do not know what that notice is. What I want to know is having regard to this gentleman, whether that notice covered all his trips and transactions abroad?

MR. CHAIRMAN: The show-cause notice has been issued with regard to

this amount. As for the other matters, investigation is proceeding. That is what he said.

SHRI BHUPESH GUPTA: So I asked whether this has been included in the show-cause notice.

SHRI B. R. BHAGAT: How can we include it before the investigation is concluded?

SHRI. BHUPESH GUPTA: Certainly it can be . . .

MR. CHAIRMAN; No discussion here.

SHRI BHUPESH GUPTA: Sir, then may I know if he could not be asked in that show-cause notice as to whether he had taken previous sanctions for the foreign exchange and, if so, in respect of what currency?

SHRI B. R. BHAGAT: May I appeal to the hon. Member that all these matters of details about which he wants information are under adjudication and it would not be fair or even in anybody's interest to disclose all those things?

## CENTRAL TECHNICAL AND ENGINEERING COLLEGE, WARANGAL

\*606. SHRI V. PRASAD RAO: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

(a) whether any decision has been taken to start a Central Technical and Engineering College at Warangal in Andhra Pradesh; and

(b) if so, when it is likely to be started, what will be the intake of students and what steps have so far been taken to start it?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR) : (a) and (b). The scheme for the establishment of Centrally Sponsored engineering colleges and Polytechnics,